

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA No. 551 of 2018 IN
APPEAL NO. 336 OF 2017 &
IA NO. 895 OF 2017 AND
IA NO. 435 OF 2018

Dated: 10TH May, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Uttar Pradesh Power Corporation Limited ... **Appellant(s)**
Vs.
Lanco Anpara Power Limited & Ors. ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Ms. Anushree Bardhan
Mr. Shubham Arya
Ms. Poorva Saigal
Mr. Rajiv Srivastava
Ms. Garima Srivastava

Counsel for the Respondent(s) : Mr. Avijeet Lala
Ms. Sakya Singha Chaudhuri for R-1

Mr. C.K. Rai for R-2

ORDER

The learned counsel appearing for the Respondent No.2 prays that some reasonable time may be granted to him to take necessary instructions in the matter.

Submission made by the counsel appearing for the Respondent No.2 as stated above, is placed on record.

List this matter on **14.05.2018** at the request of the learned counsel appearing for the Respondent No. 2 to enable him to take necessary instructions.

(S.D. Dubey)
Technical Member

(Justice N.K. Patil)
Judicial Member

Bn/pr